

**THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH):** (a) No, Sir.

(b) and (c). Do not arise.

**Conference of State Secretaries Regarding Rural Development**

14. **SHRI NAVIN RAVANI:** Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether a two-day conference of State Secretaries and senior officials dealing with rural development was held in New Delhi during the month of November, 1982; and

(b) if so, what are the suggestions made for the development of said programme in the country?

**THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISHRA):** (a) Yes, Sir.

(b) A conference of Secretaries to State Governments and Union Administrations was held on 8th and 9th November, 1982, with the object of reviewing the progress in the implementation of important programmes of the Ministry, viz., the Integrated Rural Development Programme, the National Rural Employment Programme, the Drought Prone Areas Programme, the Desert Development Programme, Land Reforms, Agricultural Marketing, Rural Godowns, etc. The Conference was not convened to discuss policy issues.

**Leave Benefits for Workers of Chatham Saw Mills in A & N Islands**

15. **SHRI MANORANJAN BHAKTA:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received communication in connection with extension of leave benefits under C. C. S. (Leave) Rules, 1972 to workmen of Mill Division, Chatham (Andaman and Nicobar Islands); if so, from whom and when;

(b) how many reminders were received in this connection to expedite the matter;

(c) whether the workmen of Chatham Saw Mills in Andaman and Nicobar Islands are agitating; and

(d) the action taken in the matter?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA):** (a) A communication dated 6-9-1982 has been received from the Chief Commissioner, Andaman & Nicobar Islands seeking approval for extension of leave benefits under C. C. S. (Leave) Rules, 1972 to workmen of Mill Division, Chatham (Andaman and Nicobar Islands) on 17-9-1982.

(b) None.

(c) No, Sir.

(d) The matter is under consideration in consultation with the Andaman and Nicobar Administration. The latter have been asked to furnish certain clarifications details, which are still awaited.

**Hinderance in Development Works due to Declaration of Reserved Forest Areas**

16. **SHRI T. S. NEGI:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that as a result of declaration of Reserved Forest Areas under the new Forest Act various development works already in hand and in progress by the State Governments have come to a standstill;

(b) if so, what corrective steps Government have taken in the matter; and

(c) whether Government would set up suitable committees for such areas with sufficient powers so that approved works are not delayed and the ecological angle is fully protected?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) No, Sir.

(b) Does not arise.

(c) There is an Advisory Committee at the Centre constituted under the Forest (Conservation) Act, 1980 to consider and advise Government with regard to proposals received from State Governments under the Act, seeking prior approval of the Central Government for dereservation of reserved forest or use of any forest land for any non-forest purpose. Cases under the Act are being disposed off by the Central Government as expeditiously as possible.

The need for any other Committee is not felt at present.

#### Assessment to Living Resources in Economic Zone by Central Marine Fisheries Research Institute

17. SHRI R. L. BHATIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Central Marine Fisheries Research Institute has launched any study for proper assessment of living resources in the 2 million sq. km., area of country's oceanic economic zone; and

(b) if so, the outcome thereof?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH): (a) Yes, Sir.

(b) Central Marine Fisheries Research Institute monitors marine fish production by different sectors on continuing basis. Living resources in continental shelf upto fifty metres depth have been studied in detail. Mid and outer continental shelf regions have been partly explored and potentials of pelagic and demersal resources understood. Deep-sea lobsters and prawn resources have been investigated. Cephalopod resources of inner shelf have been estimated and qualitative information on

oceanic squids obtained. Tuna resources of exclusive economic zone and beyond in the Indian ocean have been indicated based on international data. Central Marine Fisheries Research Institute's own new research vessel R. V. Skipjack which arrived in December, 1982 has commenced intensive studies on living resources of exclusive economic zone.

#### Selection of Hockey Players

18. SHRI PIUS TIRKEY: Will the Minister of SPORTS be pleased to state:

(a) name of the institution along with its members, who select the hockey players to play in the Indian Hockey Team;

(b) the criterion for the selection of players and the period for which such selections are made;

(c) names of coaches for the training of the players of Indian Hockey Team;

(d) whether it is a fact that merit is not observed in selecting the players of Indian Hockey Team, which is the main cause of the debacle of our hockey team; and

(e) steps Government are going to take to see that the right person is selected for the team?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH).

(a) to (e). Indian Hockey Federation, the recognised national Sports Federation for hockey in India, is responsible for the selection, coaching and training of the Indian hockey team. The Indian Hockey Federation has intimated that:—

(i) The selection of hockey team is done by a Selection Committee comprising of the following:—

(i) Mr. I. M. Mahajan, President, Indian Hockey Federation (Chairman).